

ITEM NO.27

Court 3 (Video Conferencing)

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8008-8010/2021

(Arising out of impugned final judgment and order dated 13-08-2021 in BA No. 5010/2021 13-08-2021 in BA No. 5109/2021 13-08-2021 in BA No. 5809/2021 passed by the High Court Of Kerala At Ernakulam)

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

P.S. JAYAPRAKASH

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 03-01-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Tushar Mehta, S.G.
Ms. S.V. Raju, ASG
Ms. Sairica Raju, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Sharath Nambiar, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Digvijay Dam, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

Mr. Kapil Sibal, Sr. Adv.
Mr. Chander Uday Singh, Sr. Adv.
Ms. Aparna Bhat, AOR
Ms. Karishma Maria, Adv.
Mr. Nizam pasha, Adv.
Mr. Raghav Tankha, Adv.
Ms. Aparajita Jamwal, Adv.

Mr. Kaleeswaram Raj, Adv.
Mr. Mohammed Sadique T.a., AOR
Mr. VARun C. Vijay, Adv.
Ms. Thulasi K. Raj, Adv.
Ms. Uttara P.V., Adv.
Ms. Kavya Varma, Adv.

Mr. Jose Abraham, AOR
Mr. M.P. Srivignesh, Adv.
Ms. Anju Joseph, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed, two weeks' time is granted to file rejoinder
affidavit.

List the matters on 28.01.2022.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)